

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. IA 3510/2024 in C.P. (IB)/1171(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- Kinjal Madhubhai Chaudhary Resolution
Professional of Ila Bhupatrai Shah
IN THE MATTER OF
Phoenix Arc Pvt Ltd
V/s
Ms. Ila Bhupatrai Shah

**Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 3510 of 2024

For the Applicant/IRP(VC) : Adv. Gaurav Jatendra

This Application is filed by the RP for placing on record report of IRP u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application. The said report is taken on record, and no order is called for. Accordingly, **IA 3510 of 2024 is allowed and disposed of.**

It has been pointed out by the Counsel for the RP that a copy of the said report could not be delivered to the Personal Guarantor as the door of the mentioned address was closed at the time of attempted delivery. Let a copy of the RP report be served upon the Personal Guarantor. Further, on receipt of the said report, the Personal Guarantor is directed to file reply/objection, if any, against the report of the IRP by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **03.09.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)